

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 201
(IB)-319(PB)/2019

IN THE MATTER OF:

Jord Engineers India Ltd.

..... Petitioners/Applicant

v.

Punj Lloyd Ltd.

..... Respondents

SECTION: Under Section 7 of the Insolvency & Bankruptcy Code

Order delivered on 08.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the Applicant: -

ORDER

In connected matter namely C.P. No. (IB)-731(PB)/2018, ICICI Bank Ltd. v. Punj Llyod Ltd. we have already initiated the Corporate Insolvency Resolution Process vide order pronounced today i.e. 08.03.2019. The petitioners may file their claim before the Resolution Professional and the same shall be considered in accordance with law. However, if for any reason the order dated 08.03.2019 passed today in C.P. No. (IB)-731(PB)/2018, ICICI Bank Ltd. v. Punj Llyod Ltd. is set aside, the parties shall be at liberty to file appropriate application for revival of the petition.

C.P. No. (IB)-570(PB)/2019 & C.P. No. (IB)-319(PB)/2019 & CP. No. 414(PB)/2019 stands disposed of.



(M.M.KUMAR)
PRESIDENT



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)